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PATNA HIGH COURT

NOTIFICATION

*The 21<sup>st</sup> September 2016*

**ADDENDA AND CORRIGENDA TO PATNA HIGH COURT RULES, 1916**  
(Fifth Edition) C.S. No.159

No.X-06-2016-424R/Rules— The amendment is made in Chapter XIII, Part III  
(Fees and Costs) of the Patna High Court Rules, 1916 with immediate effect:-

Part - III

CHAPTER XIII

Fees and Costs

(A) Process Fees :-

1. The Rules of this Chapter, framed by the High Court under clause (i) of Section 20 of the Court-fees Act (VII of 1870), regulate the fees chargeable for serving and executing processes by the High Court.
2. The Amount of process fee.-
  - (i) A fee of Rs.50 only as one time process fee irrespective of the number of respondents shall be charged in all the cases, in court fee stamps, to be deposited within 7 days in admission cases and within 14 days in hearing matters unless otherwise directed from the date of order along with as many copies as per respondents. In case the office is closed on 7<sup>th</sup> or 14<sup>th</sup> day, the process fee shall be tendered on the next day when the office is open. This fee will not include the charges for registered cover.
  - (ii) There will be additional fee to the extent of Rs.25 for any miscellaneous application filed during the pendency of the proceedings.
  - (iii) In case of default in depositing the process fee within the aforesaid time, the matter shall be placed before the Court at the earliest for appropriate

(4) The orders which the court may make under this provision include an order that a party must pay—

- (a) a proportion of another party's costs;
- (b) a stated amount in respect of another party's costs;
- (c) costs from or until a certain date;
- (d) costs incurred before proceedings have begun;
- (e) costs relating to particular steps taken in the proceedings;
- (f) costs relating to a distinct part of the proceedings; and
- (g) interest on costs from or until a certain date

7. In all decrees and orders another sum calculated at the rate of 10 per centum of the costs as determined under the above mentioned provision shall be the additional costs on account of the fee of the Advocate's clerk or clerks.

By Order of the Court,  
VINOD KUMAR SINHA,  
*Registrar General.*

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